

**GOVERNMENT OF INDIA  
LABOUR AND EMPLOYMENT  
LOK SABHA**

UNSTARRED QUESTION NO:1639  
ANSWERED ON:07.03.2011  
CONDITION OF ESI HOSPITALS  
Mohan Shri P. C.

**Will the Minister of LABOUR AND EMPLOYMENT be pleased to state:**

- (a) whether the condition of the Employees State Insurance (ESI) hospitals in the country are far from satisfactory;
- (b) if so, the details thereof;
- (c) the schemes formulated by the Government to improve the condition of the said hospitals; and
- (d) the amount likely to be allocated for implementation of the improvement schemes during the current financial year?

**Answer**

MINISTER OF LABOUR AND EMPLOYMENT(SHRI MALLIKARJUN KHARGE)

(a) & (b): The condition of the ESI hospitals and their working in the country is generally satisfactory.

(c): The ESI Corporation has taken following actions for improving the conditions of the ESI hospitals:

1. The ESI Corporation has taken a decision to reimburse the administrative expenditure incurred by the State Government on actual basis without ceiling subject to fulfilment of certain conditions. This will ensure State Governments to post the medical and Para-medical staff in ESI hospitals and dispensaries as per norms and standards of ESI Corporation and will help in providing proper medical care facilities to ESI beneficiaries. Further the ceiling on medical care reimbursement to the States is being increased from Rs.1,000/- to Rs. 1,200/- with effect from 01.04.2009.

2. Hospital Development Committees have been constituted in all ESI Hospitals and have been given adequate administrative and financial powers for taking decisions for improvement in medical care facilities.

3. Modernization and up gradation of hospitals by providing modern equipments for diagnostic and clinical services. To facilitate early sanction of equipments for hospitals, Senior State Medical Commissioners/State Medical Commissioners, ESI Corporation at State-level have been delegated powers to sanction equipments up to ` 25 lakhs per unit.

4. The ESI Corporation has formulated norms and standards for staff and equipments for smooth functioning of hospitals and dispensaries.

5. Powers have been delegated to the State Medical Commissioners for sanction of equipments, release of advance on account of payments and repair & maintenance of equipments.

6. The ESI Corporation is getting its hospitals and dispensaries graded by reputed organisations. Further action has been initiated for getting ISO Certification in respect of hospitals and dispensaries.

7. The ESI Corporation has taken a decision to set up one hospital in each State as Model Hospital. At present, the ESI Corporation has set up Model Hospitals in 18 States. These hospitals are being upgraded as per norms and standards laid down by the ESI Corporation. The expenditure on Model Hospitals is fully borne by the ESI Corporation.

8. The ESI Corporation in its meeting held in August 2009, has decided that henceforth all the new hospitals under construction and proposed will be run directly by the ESI Corporation and total expenditure on these will be borne by the ESI Corporation.

9. The ESI Corporation, in its 186th meeting held on 07.06.2010 has taken a decision to recruit part-time Specialists/Super Specialists in State ESI Hospitals where the infrastructure is lying unutilized because of non-availability of specialists/super specialists due to non-filling up of vacancies by the State Government. The total expenditure on the same will be borne by the ESI Corporation. These specialists will be provided till the vacancies are filled by the State Government.

(d): The amount allocated for delivery of medical benefit including improvement schemes during the current financial year is Rs. 1,627 crores.